

हाथ ही में एक विक्रयत प्राप्त हुई है कि संयुक्त ने विक्रयित वस्तु का उत्पन्न करते हुए मोटर वाहनों को बेच दिया है। इस विक्रयत की घोषणा की जा रही है।

News Item 'INTUC Flays Index Fraud'

9040. SHRI VASANT SATHE : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the attention of Government has been drawn to the news report appearing in the *Economic Times*, dated the 9th April, 1973, page 4 under the caption 'INTUC FLAYS INDEX FRAUD'; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): (a) Such a news item has appeared in the *Economic Times* of 9th April, 1973 on page 4.

(b) It is proposed to release shortly the new series of indices for Bombay centre on base 1971—100 after discussion with the State Government and representatives of employers and employees.

Writing off loan money advanced by centre to refugee from erstwhile East Pakistan

9041. SHRI DINESH JOARDER : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Starred Question No. 703 on the 12th April, 1973 and state whether Government have considered to write off the loan money advanced from the Central allocation to the refugees who came from the erstwhile East Pakistan towards House-building and Small Scale trade and business in consideration of the present hardships they are suffering from?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY) : In respect of the displaced persons from former East Pakistan who had migrated to India up to

31-3-1958, the Government of India have sanctioned a remission scheme under which a certain portion of the loans disbursed to the Displaced Persons by the State Governments out of the funds made available by the Central Government, was remitted. The Orders of remission are applicable to the following types of loans :—

	Prescribed Ceiling (In Rs.)
(i) Rural House Building Loan	500
(ii) Rural Homestead Land Purchase Loan	75
(iii) Rural Small Trade Loan	750
(iv) Agricultural loan/Horticultural loan/Barujibi loan	600 to 905
(v) Agricultural Land Purchase Loan	900
(vi) Urban House Building Loan (non-contributory)	1250
(vii) Urban Homestead Land Purchase Loan	600 to 1000
(viii) Urban Small Trade Loan	2500

The Scheme provides that, after determining the total loan burden of a family, remission may be effected to the extent of the first Rs. 1000 in each case and out of the balance any amount in excess of Rs. 2000 is also remitted. No interest is also charged on the amounts so remitted. Since the introduction of the Scheme in May, 1964, loans aggregating to Rs. 22.12 crores have been remitted upto 31-3-1973.

Closure of non-coking coal mines in West Bengal

9042. SHRI GADADHAR SAHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether he is aware of the closure of 5 non-coking coal mines in Birbhum, West Bengal; if so, the circumstances

leading to closure of these mines with the names of the mines closed;

(b) whether they are in Private Sector; if so, the names of their owners and the location of the Mines;

(c) the number of workers thrown out of employment and the concrete measures Government have taken or propose to take to reopen them;

(d) the action being taken to meet the worker's demand, and

(e) whether they went on strike for reopening the mines?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY) (a) Yes The following five non-coking coal mines have been closed The circumstances leading to their closure has been shown against each.

1 Russa	}	These are closed for a long time and reason for their closure is not known
2 Aurang		
3 Bastapur		
4 Bhadulia		Closed under section 22(1) (A) of the Mines Act
5 Kasta Bengal		The Colliery has no raising

(b) All these collieries are in the private sector They are owned by :—

(i) M/s Selected Raniganj Collieries (P) Ltd, Calcutta.

(ii) and (iii) not known

(iv) M/s Dulajpur Coal Co.

(v) M/s Tewari & Friends

(c) Since Russa, Aurang and Bastapur Collieries are closed for a long time, the number of employees thrown out of employment is not available. In Bhadulia and Kasta Bengal Collieries, 10 workmen in each colliery are idle On account of order

under section 22(1)(A) of the Mines Act in respect of Bhadulia Colliery and there being no raising in Kasta Bengal Colliery, the question of getting these mines opened does not arise.

(d) and (e). The workers have neither raised any dispute before the Central Industrial Relation Machinery nor gone on strike in any of these collieries.

Technical Assistants in Joint Cipher Bureau

9043 SHRI SUDHAKAR PANDEY—Will the MINISTER OF DEFENCE be pleased to state

(a) whether he is aware of the general frustration among the class II Non-gazetted Technical Assistants of Joint Cipher Bureau, recruited through UPSC on the basis of minimum qualification as Masters' degree in Maths/Statistics as they are doing the same job as other matriculate Technical UDCs,

(b) what steps are being taken to put to better use the highly qualified Technical Assistants recruited through UPSC;

(c) whether an attempt is also being made by the Works Study Team constituted by his Ministry to lower the minimum qualifications of Technical Assistants to Bachelor's degree, and

(d) if so, the reasons therefor and what will be the position of Technical Assistants with Master's degree *vis-a-vis* technical assistants with lower qualification?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) and (b). Class II non-Gazetted Technical Assistants of the Joint Cipher Bureau, recruited through the UPSC on the basis of the minimum qualification of a Master's degree in Mathematics/Statistics, are employed on the job for which they were recruited. They are not required to do the same job as Technical UDCs. Therefore, there is no reason for the Technical Assistants to feel frustrated on account of the work assigned to them. None of them has made any complaint on this score. They have ample